

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1246/91

Date of Order: 17-1-96

Between:

1. Baby M.P.
2. P.R.Pantulu
3. T.R.S.S.Pillai.
4. V.Anjaneyulu
5. T.V.Subramaniam.

... Applicants

and

1. The Union of India, rep. by its Secretary
Ministry of Home Affairs, North Block,
New Delhi.
2. The Union of India, rep. by its Secretary,
Ministry of Health & Family Welfare,
New Delhi.
3. The Director General of Police, Central Reserve
Police Force, New Delhi.
4. The Inspector General of Police
CRPF, Road No.12 Banjara hills, Hyderabad-34.
5. The Chief Medical Officer, 2nd Base Hospital,
CRPF, Chandrayanagutta, Hyderabad-5.

Respondents.

For the Applicant :- Mr. J.V.Prasad, Advocate

For the Respondents: Mr. N.R.Dme⁶⁵
Sr./Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

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4. This Bench also disposed of OA.150/94 and 151/94 on 17-3-1994 following the directions given in the above OAs. Direction given in OA.150/94 is to the effect that the applicants in that OA are entitled for patient care allowance with effect from 1-4-1987 and they are also entitled to night wait allowance and risk allowance and if the night wait allowance or the risk allowance was already given to the applicants therein the same has to be adjusted from out of the payments to be paid as per this order.

5. As the applicants in this OA are similarly situated as the applicants in OA.150/94 we see no reason to differ from that judgement wherein both of us were parties.

6. In the reslt, the respondents are directed to pay the patient care allowance to the applicants in this OA with effect from 1-4-1987 and they are entitled to night wait allowance and the risk allowance and if the night wait allowance or the risk allowance was already given to the applicant the same has to be adjusted from out of the amounts to be paid as per this order.

7. Time for compliance is four months from the date of receipt of copy of this order.

8. The OA is ordered accordingly. No costs.//

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

सुन्दर बन्दी
COURT OFFICER
नियमित प्रमाणित प्रति कर्ता
Chief Administrative Officer
नियमित प्रमाणित
HYDERABAD BENCH
71-706



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Judgement

(As per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Sri J.V. Prasad, learned counsel for the applicants and Sri counsel for the respondents.

2. There are five applicants in this DA. The fifth applicant is a Chowkider. All of them are working under R-5. This application is filed for a direction to the respondents to declare the action of the respondents in not paying the allowances due to the applicants as discriminatory and violative of Articles 14, 16 and 39(d) of the Constitution of India and to direct the respondents to extend all the benefits and pay all the allowances that are being paid to the employees working in other Central Government Hospitals in accordance with the recommendations of the 3rd and 4th Pay Commissions and in accordance with the Government of India orders including the patient care allowance with arrears with effect from 1-10-1986, and to grant promotional benefits to the applicants.

3. Similar claim was made in DA.122/89 on the file of Gauhati Bench of Central Administrative Tribunal. It was held therein that the para-medical staff in the hospitals attached to CRPF are also entitled to patient care allowances from 1-10-1986. Following the said judgement, this Bench also gave similar benefits to the applicants in DA.65/90 and other DAs.

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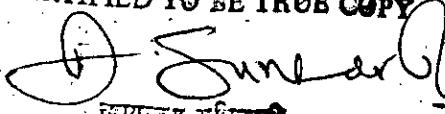
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Sudarshana
COURT OFFICER
SUDARSHANA COURT
Central Administrative Tribunal
HYDERABAD BENCH
712-Y6